MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, let us take up the Appropriation Bill, 2007. Mr. Minister.

## THE APPROPRIATION BILL, 2007

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move:

That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2006-07, as passed by Lok Sabha, be taken into consideration.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHR! P. CHIDAMBARAM: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Mr. Yashwant Sinha to move his Statutory Resolution disapproving the Banking Regulation (Amendment) Ordinance, (No. 1 of 2007) promulgated by the President on the 23rd January, 2007...(Interruptions)... He is not present...(Interruptions)...

## THE BANKING REGULATION (AMENDMENT) BILL, 2007

THE MINISTER OF FINANCE (SHR! P. CHIDAMBARAM): Sir, I move:

"That the Bill further to amend the Banking Regulation Act, 1949, as passed by Lok Sabha, be taken into consideration.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take Clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

## THE NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (AMENDMENT) BILL, 2007

THE MINISTER OF CHEMICALS AND FERTILIZERS AND THE MINISTER OF STEEL (SHRI RAM VILAS PASWAN): Sir, I beg to move:

"That the Bill further to amend the National Institute of Pharmaceutical Education and Research Act, 1998, as passed by Lok Sabha be taken into consideration."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take clause-by-clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.